

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 174/MP/2017

- Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long-Term Access and Medium term Open Access in inter-State transmission and related matters) Regulations, 2009.
- Petitioner : Suzlon Power Infrastructure Ltd. (SPIL).
- Respondents : PGCIL & Others
- Date of hearing : 27.9.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Parties present : Shri Sanjay Sen, Senior Advocate, SPIL
Shri Hemant Singh, Advocate, SPIL
Shri Nishant Kumar, SPIL
Shri Ankita Bafna, Advocate, SPIL
Shri Pradeep Kumar, SPIL
Shri Naresh Panchal, SPIL
Shri NSM Rao, SPIL
Ms. Suparna Srivasatav, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Shri Dilip Rozekar, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Alok Shankar, Advocate, GRPL
Ms. Swapna Seshadri, Advocate, BLP Energy
Shri Aniket Prasoon, Advocate, CWPPL, ORWPPL, OKWPL & RPVPL
Shri Shodhan Babu, Advocate, SKRPL
Ms. Aanchal Basur, Advocate, SKRPL
Shri Shahab Ahmad, Advocate, SKRPL
Shri Sandeep Rai, Advocate, OKWPL
Shri Pavan Gupta, Advocate, ORWPPL
Shri Prateek Prasoon, SECI

Record of Proceedings

Learned counsel for Clean Wind Power Pvt. Ltd. (CWPPL), Orange Rajkot Wind Power Private Limited (ORWPPL), Ostro Kutch Wind Private Limited (OKWPL) and

Renew Power Ventures Private Limited (RPVPL) requested for time to file response to the submissions filed by the petitioner on 26.9.2017. Learned senior counsel for the petitioner had no objection in this regard. Request was allowed by the Commission.

2. Learned senior counsel for the petitioner submitted that the present case is of mere change in ownership of generating station from the petitioner to the consortium. Participation in the SECI bid was all along permitted by means of a consortium. The RfS envisaged that a consortium, if selected as a successful bidder, shall incorporate a project company before signing the PPA. The petitioner is not claiming any benefits which were not available to it at the time of submission of bids. Learned senior counsel further submitted that connectivity is granted in favour of the generating station and as per the Minutes of 16th Meeting of the Southern Region constituents, change in the ownership of the shares or a change in ownership of the generating station does not affect the connectivity in any manner.

3. Learned counsel for PGCIL submitted that the 16th Meeting of Southern Region Constituents was convened for consideration of the connectivity applications from various wind power project developers whereas the present case pertains to the transfer of connectivity granted to the petitioner by PGCIL.

4. After hearing the learned senior counsel for the petitioner and learned counsel for PGCIL and objectors, the Commission directed the objectors to file their responses to the petitioner's submissions by 11.10.2017 with an advance copy to the petitioner, who may file its response, if any, by 25.10.2017. The commission directed that due date of filing the responses should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 7.11.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**